THE FOREIGN TRADE (DEVE-LOPMENT AND REGULATION) BILL, 1992.

DR. JINENDRA KUMAR JAIN (Madhya Pradesh): Madam, I move:

That this House disapproves of the Foreign Trade (Development and Regulation) Ordinance, 1992 (No. 11 of 1992) promulgated by the President of India on the 19th June, 1992.

Madam, this is the .. (Interruptions) ..

THE VICE-CHAIRMAN (SHRIMATI **JAYANTHI** NATARAJAN): No, no. He will speak on that. After his speech the Minister will then move the Bill. Please continue.

DR. JINENDRA KUMAR JAIN: Madam, how much time is allocated to me?

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I will just check up. You can begin.

... {Interruptions)..

SHRI VIREN J. SHAH (Maharashtra): Madam, you may adjourn now for lunch and he can continue after the lunch hour.

VICE-CHAIRMAN THE (SHRIMATI **JAYANTHI** NATARAJAN) : Please continue.

DR. JINENDRA KUMAR JAIN : Madam, it is a wdl-known

fact that the policy of our party always supports the policy of deregulation, debureaucratization and freeing of Indian economy and Indian entrepreneurs from the shackles of licensing and governmental controls. The declared objective of the Ordinance and this BUI being so, we should have welcomed and supported the Bill. It is not that I want to disapprove the Bill in toto. There are certain aspects which I welcome, like I welome in this Bill, that the. trade legislation in the country has been moved from criminal jurisprudence to the area of civil iurisprudence that is the way you should free the entrepreneurs of this Country. They are not criminals. So, I support that part of the spirit of the Bill.

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I also support and welcome some of the moves like, what you have staried now, the Green Channel for cargo imports, But there are other areas where I must disapprove and that is why I moved this motion of disapproval.

The first and foremost is, Madam, this Ordinance was promulgated on the 19th of June this year after the summons to commence the House had been issued by the President. I don't see the author of this Ordinance here. He decided to own the responsibility for his involvement in the scam. None of us asked for his resignation. If he was here, I would have liked to tell him that he must show respect to the institution of Parliament. Once the summons had been issued and Parliament was going to have its session, there was no need to rush through an Ordinance, and this I consider a disrespect to the institution of Parliament

Then there is another reason. I was expecting this sort of a legislation with a lot of hope. I don't forget the statements made by the hon. Prime Minister on the floor . of this House, and also by the hon Finance Minister while detailing the objectives of his Budget or the Industrial Policy. The leaders of this Government have been saying-

.and I refer to the statement—thit there, will not be a need to have an Office: of Chief Conntroller of Impart and Exports. I would like to ask the hon." Minister if it was not their statement inthis House. What is being done how is not a basic structural change. We are just doing a wlndaw-dressing.. Earlier we used to call this office as the office of the Chief Controller of Imports and Exports. Now we call it the Office of the Director-Generd of Foreign Trade-a .change in nomenclature only Not much of structural change

Madam, I would like to tell the hon. Minister as to what my intention is about the structural "changes. We live in a democratic set-up. The .people of India elect their leaders to parliament. 'and, Parliament gives powers to he Ministers. I hope and wish the hon. Ministers had, drawn an appropriare lesson from, what the Finance Minister is facing today— the scam of this era. What happens is, you take powers from Parliament and give them to, pertain bureaucrats —and there is no further check. With the kind of powers you have, vested In the new... Director-General. of Forelgi Trade, without prescribing what the, qualifications of that so-called, officer will be, Iam afraid, if there .us no competent person, we will be left to the mercy of an,incompetent person.. We cannot be. left, to the mercy of. a person of that. type. No qualification has been prescribed for such ,an .officer. . I wish that the Minister had brought in a,legislation for that ..Or, if he has forgotten now, - I, request him to consider creating, a forum, creating are mech-onism. After all, trade is a ,very dynamic process. Every day people in trade have problems. They can give suggestions, through which the cotintfy's- foreign exchange dan be saved or the country's benefits can be maximised and 'osses can be minimi ed. At the moment there is no mechanism other than an" occasional opporutiity for MPs to air their views hefe To sort out these suggestions, channe'ise- these

constructive suggestion on day-today basis there should be a committee of Members of Parliament Or if the Minister does not' 'want to have a forma committee of Members of Parliament, I urge upon him to consider having a forum where Members of Parliament have a constant access either to the Minister or to, a designated officer in a Ministry on in the. office f of the Directorate-General of Foreign Trade, who will take care of, sort out and react to, the suggestions which come' from the people. A constructive signal can be given to the people all over the country that all Indian businessman, whether they are importing or they are exporting, if they have a suggestion to make, which will benefit bur foreign trade, can channelise their ideas through elected representatives .in Parliament to that they will reach the high and mighty office of the Minister and also the Director of Foreign Trade.

Madam, I also find that this foreign trade legislation that has been; brought, is lopsided' All facilities are being given and all things are being done to encourage imports. Maybe, there are allegation' that there are pressures on this Government that multi nationals and others, who are trying to come to our market, should feel at ease and that facilities should be created for them so that the imports are better. I don't oppose it. I have already said that I welcome the open channel or the green channel for the cargo imports. But, where is the green channel for our exports ? Exporters are given only lipsympathy. Exporters have been subjected to further hardships after the claim of liberalisation that this Government has been making. I would like to give some concrete examples of this.

But, let me first give you some other concrete examples of-what exporters are facing. One critical problem emerging is the lack of bank support exporters. Banks are finding it 'unprofitable to be

fngaged in foreign-exchange trasnac-iions because of the increase in the operational cost after the introduction if the parted convertibility. It may not be an issue directly under the charge of the Commerce Minisiy, but it is a related issue, and the Foreign Trade Department has to sort it out with the Finance Ministry and provide relief to them. The cost of handling foreignexchange transations has gone up. Since the performance of a bank is assessed purely on profit, there is no incentive for the banker to maintain complicated foreign-exchange accounts required by the provisions that allow exporters to convert 60 per cent of their foreign-exchange earnings at market rate, out of which 15 per cent may be held in dollars. It has to be simplified.

Then, there is another problem hat exporters are facing. For exporteis, credit is now available at 17 per cent. Earlier it used to be vailable at 7.5 per cent. Are we helping exporters, or are we putting team in further difficulties)?

Another example is that the interest rate has gone up from 16 or 17 per cent to 24 per cent now for exporters because there is universalisa-tion of the interest rate.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Dr. Jain, we will continue after lunch.

DR. JINENDRA KUMAR JAIN: Thank you, Madam.

THE VICE-CHAIRMAN (SHRIMATI **JAYANTHI** NATARAJAN): The House now stands adjourned for lunch up to 2.30 p.m.

> The House then adjourned for lunch at thirty minutes pa6t one of the clock.

thirty one minutes past two of the clock, the Vice-, Chairman (Shri H. Hanumant thapPa(in the Chair.]

The House reassembled after lunch at

STATUTORY RESOLUTION SEEKING DISAPPROVAL OF THE FOREIGN TRADE (DEVELOPMENT AND REGULATION) ORDINANCE, 1992 AND

THE **FOREIGN TRADE AND** (DEVELOPMENT REGU-1992— Contd. LATION) BILL,

VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): We shall now continue with the discussion on the Foreign Trade (Development and Regulation) Bill, 1992. Dr. Jinendra Kumar Jain. He is absent. Mr. Minister will now move the Motion.

DR. NAUNIHAL SINGH (Uttar Pradesh): I am on a point of order, Sir. Dr. Jain is not present. So, his time may allotted to me. I would like to speak on it.

VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): He will be allowed to speak later on.

THE MINISTER OF STATE IN THE MINISTRY OF **INDUSTRY** (DEPARTMENT OF **SMALL** SCALE INDUSTRIES AND AGRO & AND THE RURAL INDUSTRIES) MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. J. KURIEN) : As the hon. Members will recall. this Government lias been making certain radical changes and pursuing a policy of trade liberalisation for over a year now. A number of policy initiatives, have been taken by us by way of the industrial Policy and the Trade Policy. signficant step taken was to announce a new Export-Import Policy for 1992-97 on 31st March, 1992, coterminous with' the Eighth Five-Year Plan. The Handbook of Procedure, which is to be read with the Export-Import Policy, was released on 1st May, 1992.

[Shri P. J. Kurien]

No policy can operate in isolation. In order to have more effective Jrnpjrt Policy in the liberalised trade regime that we have embarked upon, it is necessary to have an adequate law on the subject. The existing legislation—the Imports and Exports (Control) Act, 1947—was made in a different clime and was not fully in tun with the objectives of the new Policy. It was, therefore, specifically indicated in the new Export-Import Policy that a new Bill would be brought before Parliament for this purpose. Within a matter of days, this commitment was fulfilled, an the Foreign Trade (Development and Regulation) Bill was introduced in the Lok Sabha on 3rd April, 1992.

When the Government introduced the Bill in Parliament, we hoped to have full discussion on the subject. The Lok Sabha, however, could not consider the Bill during the last Budget Session. As mentioned earlier, in order to follow up our announcement to the world end the global market that we have embarked on liberalisation and reforms in our trade policy, the necessary legislation had to be undertaken immediately. The new Policy had to be implemented m the context of the new legal framework, so that the contractual and other obligations could be implemented and enforced under the new laws. Therefore, it was necessary to promulgate the Foreign Trade (Development and Regulation) Ordinance, 1992. We have, however, taken the earliest opportunity for discussion of this legislation in Parliament. The Foreign Trade (Development and Regulation) Bill was considered and passed by the Lok Sabha on 20th July, 1992. Sir, having said so much, I would like to react to some of he points which my learned friend, Dr. Jain has raised.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You can reply to those points at the time of your replying. Now, you just move the motion.

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SHRI P.J. KURIEN: Therefore, Sir, I move:

That the Bill to provide for the development and regulation of foreign trade by facilitating imports into, and augmenting exports from, India and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration.

The questions were proposed.

THE VICE-CHA1RMA N (SHRI H. HANUMANTHAPPA): Shri Arangil Sreedharan—not here. Shri Ashis Sen.

SHRI GURUDAS

DA

S GUPTA (West Bengal): What about Dr. Jain?

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA: I have asked him to speak in the third reading. He will complete it in the third reading.

DR. JINENDRA KUMAR JAIN: I will take only that much time which has been allotted to my party.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Dr. Jain, the House cannot wait for a latecomer. You can utilise your chance at the time of third reading. Please sit down.

ASHIS (West SHRI SFN Bengal): Mr. Vice-Chairman, Sir, the Foreign Trade (Dvelopment and Regulation) Bill, 1992 is before us. But what the Government wants to achieve through this Bill is the betterment of our foreign trade. How is it possible ? This Bill is in consonance with the econimic policy, liberalisation and decontrol. It is mainly intended to replace the Import and Export Trade Control Act, 1947. Just now the Minister has said that the laws that were framed, the policies that were put into operation in 1947 were not in conformity with the new policy. But what is this new policy? Is it not in consonance with the economic policy, liberalisation and decontrol measures? The policy does not indicate any long-term approach because it is not formulated on the basis of the requirements of

our country. It is not based on our real needs. It is framed according to the requirements of the loan-givers, that is, the international loan agencies. They want to systematically squeeze our economy and drag our country into a dragnet of debts gradually leading to the debt trap. That is what has been done in the Bill which is before us. There is no outline of what is to be done in the course of a specified period of time. So it is stated that it will be for a period of five years. No doubt, a continuity is essential, Is it really so ? The Government speaks of a time-bound policy. But in actual practice it is completely different. It is so because every now and then orders and notifications are issued by the

Government officials. They are issued so frequently that hardly a week pulses after a notification or regulation is issued. Nobody knows what is going to be the next step. Virtually powers have been given to the burcaucrats to decide the policy. Though we pass the Bill in the interest of the public, more powers are being given to the bureaucrats who issue notifications, instructions and orders. After passing this Bill, I do not think there will be a continuity of the policy for a specified period of time. The broad policy is supposed to improve the exports with a self-balancing mechanism to match up with our imports. Is this happening? No. Yesterday, the Deputy Commerce Minister told us

that exports touched a figure of Rs. 7663 crores in April/May 1992 as compared to Rs. 5606 crores in April/May last year. But what had the Director-General Commercial Intelligence and statistics stated? I found it in the papers of 23rd July. what is the trade deficit in terms of rupees? In April-May 1991, the deficit was to the extent of Rs. 240.16

crores and within one year, in 1992, what we find is that the deficit is to the extent of Rs. 2,714-82 crores. in one month, between April and May, 1992, there was a deficit of Rs. 1,214-10 crores. There has been an increase in the deficit to the extent

of 120 per cent- Imports in April-May, 1992 increased by 77-5 per cent, from Rs. 5,846 crores to Rs. 10,378 crores. Exports went up by 36-7 per cent, from Rs. 5,806 crores to Rs. 7,683-43 crores. In dollar terms, exports showed a decline of 3-9 per cent and imports indicated an increase of 24-7 per cent. What is the balance? In which way is the trade policy going? Is it on this basis that the Minister wants us to believe that there is going to be an improvement in our foreign trade position in favour of our country? That is a big point before us. The recently-announced import policy seeks liberalisation of imports and hopes that exports will go up, but without any built-in scheme for promoting exports. The matter is left to market forces to bring about the required increase in exports. Exports will increase on the basis of market forces. There is no positive plan, there is no systematic scheme by which we can so promote our export that it grows more than the import we are making. The Commerce Minister who is no longer there at the moment because he was caught in the scam; to what extent, 1 do not know; he has been allowed to go gracefully from the Cabinet - was instrumental, along with the Finance Minister, in framing the new economicl policy. He said in a TV interview in April last that he was hoping for a turn-about as a result of increased industrial production. What is the scope for it? What is the scope for such optimism ? Everything is dependent on how far ature, the monsoon, will bestow its biessiags on our country. If the raw material for the agricultural produce do not come up sufficiently, it will have its impact on our industrial production. Naturally, if the industrial production and the agricultural production go down, it will have a tremendous impact on our contry's exports. This is an important factor. And, in that case, there is no scope for optimism(being expressed by the outgone Commerce Minister. I do not know the Minister here is going to speak about it.

[Shri Ashish Son]

Secondly, internationally, what is our position? we are having, we are undergoing, an undue pressure that is being applied by the developed countries on our trade system. Whatever are going to be our imports and exports pressure is being applied by the developed countries, led by big countries. I do not want to name them: every-body understands them. It is almost a confrontation between unequals, the underdeveloped countries like ours and the developed countries. The Government have unilaterally liberalised imports, without there being any guid pro quo with the countries with what we have got trade relations. Earlier, in 1947 and subsequently also, we had safeguards. There would be some sort of protection to our own industry ; there would be some sort of protection to the produce our country had. That has gone now. Those safeguards have been taken away, The hopes of economic-policy makers, of a just-resigned Commerce: Minister, , are nothing short of hopes to hoodwink the people of this country. We are to end up with an increasing gap between imports and exports. Let us have a look at the Export Promotion Capital Goods Scheme and we will

be able to make it out. What does it indicate ? Under this scheme, a highly concessional import duty of 15 per cent on imported capital goods is to be charged on the promise of exports to the extent of four times the cost-insurance freight value of imports over a period of five years. Now, I ana getting a concession about my import I mate a commitment today and that commitment I am expected to honour in the coming five years. But that does not materialise because in the past, many expbrt obligations were undertaken for similar imports of capital goods but they were never kept and subsequently. our Government waived them. The Government should be asked to make a statement before Parliament about the past export obligation cases

where such obligations have not been fulfilled but have been given up. Now, what is this? We give them such a high concession of 15 per cent on the basis of a commitment made by them but we find that vear after vear, decade after decade, those exporters do not keep that commitment nor do they have the exports and everybody knows today as to how much the exporters are earning because of under-invoicing and how much money has been kept in the foreign banks. But no one is bothered about that. Neither the Government nor the Reserve Bank is bothered to bring that money back into the country which has been earned on behalf of the export of our country. That money has not been brought back. The Government

is already in the process of acceding to certain proposals of GATT. That question is also coming up before us, Now, let us have a look at the GATT, It is intimately linked with the Dunkel proposals. What does Mr. Dunkel want us to do? We cannot delink it today while evolving a policy for our import-export trade. What is going to happen in the name of Dunkel's report and the proposals which are expected to do certain things ? I am afraid , it is bound to go against the developing countries. India is not a developed country but a developing country. That is why we have to be worried about what Mr. Dunkel says and what our Government is going to do about that. Mr. Arthur Dunkel, the Director-General of GATT says: "By early 1992, bilateral and multilateral negotiations for reduction of tariff have to be concluded" by early 1992, to be specific, by the first two or three months of 1992. I do not know what has been done.I have seen the way the Government has moved. The Government has already started doing it because a reduction in customs duty on several items was in everybody's knowledge much before the Bill came. The Government is in the process of implementing the proposals and recommendations of Dunkel. He further,

"domestic support to agricultural produce is to be reduced by 20 per cent from 1993. Subsidy has to go which means higher prices are not conducive to exports. The developed countries highly subsidise their domestic agricultural produce." How is there going to be a competition; how is there going to be an easy trade between the developed countries and the developing counties like ours? Naturally, we have got to surrender to the pressure of those countries because they subsidise and are asking us to withdraw subsidies." Export subsidies have to be curtailed by 24 per cent to 36 per cent from 1993." This is the recommendation of Mr. Dunkel. "Customs duty is to be brought down by 36 per cent on an average." What does it mean? The door will be just thrown open, that everything will be imported without there being any restriction, without there being any scope for our people to be protected, our producers to be protected. That is what the proposal is. Dunkel speaks about the GATT rules : "An importing country will not use safeguards, if the share of the importing country to which we are to export does not exceed three per cent." But that thing will apply, the (safeguards of that importing country will apply if the commulative share goes up to nine per cent of the total imports by that country. What is our position in that relation ? Who are our customers? In the matter of textiles which are the countries to which export ?—the United States. European Economic Community. They are our main markets for textiles. If that safeguard for imports from a developing country like India, nine per cent of total imports, is applied, what will be the result, the fate of our exports of textiles ? That has got to be taken into consideration. I am not going into details of what is going on under the name of TRIPS and TRIMS. If I go into details, the Chairman will ring the bell again and I will request him not to do so. will take my time. I will try to

be short. The Dunkel proposals are deeprooted schemes to undermine the foreign trade positions of developing countries in favour of the developed. There was a note circulated by the Commerce Ministry. It was a big note which Mr. Chidambaram circulated. It gives a clear picture. What does it say about them ?

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I have not been able to understand all the languages. It is not the language which is used in India. I don't know whether it is a copy of a document or something. I think all the hon. Members have read it. I have not been able to make out much about this language in which it has been put. Atleast in our country, In the documents of the Government of India I have not been able to see the type of language that has been used there. From the note of the Commerce Ministry It is clear that the Government of India is accepting these proposals by hoodwinking our people, that the Government is trying to make Improvements.

The Bill needs a through recasting if our country's industry, agriculture, services and intellectual properties are to survive from the domination by the developed countries countries, the who want to colonise our country without direct occupation... (Interruptions).. Just half a Here, the Government is minute. surrendering. We have to salvage our economy of international trade from this policy of subjugation. I am earnestly requesting the Ministers of the Government of India, let us have a fresh look at the entire Trade Policy, let us try to come out of the Dunkel scheme. If it

means that you have got to confront, as the Commerce Ministry states that confrontation is required with the GATT, we have got to face it because ours is a vast country, it has a vast market. Why should we just like a mouse move around there to see that our trade is there or not, the Government of India has got to stand up boldly and face the situation and say "No" to the

[Shri Ashish Sen]

Dunkel proposals because the interest and the sovereignty of our country are at stake. That is the reason why I am requesting the Minister repeatedly, I am urging with all the force at my command to say, have a fresh look, revise the whole economic policy from which flows the Bill which has been placed before us.

With these words 1 conclude and I thank you, Mr. Vice-Chairman. for giving me more time.

JAGESH DESAI (Maharashtra) : Mr. Vice-Chairman. I support the Foreign Trade (Development and Regulation) Bill, 1992. I support it wholeheartedly for the reason that it has been brought before the House to see that the bureaucratic intrference and delays are avoided- I think this Bill has been brought with an intention to see that our exports and imports are made in such a manner that the results should be achieved quickly and there should not be any interference; that is why 1 welcome. Sir, my friend from the CPM already spoke about the Dunkel proposals. It has been announced by the Government that it would be discussed in this House and a decision would be taken by the Government after that and not before. I am sure, the Government will fulfil that commitment and bring the Dunkel proposals before this House as early as possible so that we can give our considered views because we do feel strongly that some of the proposals are not in the interest of the nation. Mr. Chidambaram had written a letter to me when he was the Commerce Minister and had assured me that the Government should keep the interest of life of the country uppermost in mind and that whatever proposals were there the Government would look into them in that line, I am sure the Government if possible, will bring the proposals before this House in this session itself as already committed so that we can give our views.

Mr. Chairman, the purpose that we should earn foreign exchan, to the extent that we bring down our trade deficit. It is a good intentio Barring one year when the Janal Party was in power, if I remembe correctly, in no year was there negative export growth. Unfortun; tely, in 1991-92 in terms of dollars ou export growth has declined by 1.9% This is only in one year. I ha warned at that time when I spoke o the depreciation of the rupee. On exports would increase to the exte we want. I had cautioned th Government, "you increase th export by 30% more in quantity then only there can be export growt not otherwise". It appears to me tha which I did not want to happen ha happened. Our exports in terms c dollars in 1991-92 have gone dow to 17,187 million dollars wherea it was 18,128 million dollars it 1990-91. So this is the picture You try to see that the trade defici is reduced. There were impor targets. But exports, as I said earlier, have gone down. Out industrial production has gone down by one per cent in the year 1991-92 I am happy that now you have started allowing mere imports. Bu again that vicious circle has started In the current year, in the months o: April and May, exports have agair declined; imports have gone up to such an extent that the trade deficit for these two months was nneor ten times what it was in the first two months of 1991-92. That is where I think, we have to do something to see that our exports are going up and our foreign exchange reserves are augmented. I have seen the policies. I am sorry to say that yesterday during Question Hour I had asked the hon. 'Finance Minister, "Now, you are liberalising the FERA also. What have you done ?" Earlier when a non-resident Indian came back to India for residence whatever foreign exchange he had brought over into his accounts in India in foreign currency, it was automatically converted into Indian currency.

of foreign travels. What 3.00P.M. have you done? You

have removed all these restrictions. If an NRI comes to India he can keep all his foreign assets and bank balances in foreign countries. Then who is going to bring money into India? When I asked this question the hon. Finance Minister said "we will take care of that." I feel that by such exercise you will not get foreign exchange. On the contrary there will be outflow of money from this country. I would like the Commerce Minister to take cure of it, because this is the Ministry, which decides what is to be exported and what is to be imported. If you want to import something tlen you require foreign exchange. If in this way the foreign exchange which was earlier coming is stopped then from where are you going to bring foreign exchange '? I would like an answer from the hon. Minister.

Secondly, today we have seen in the newspapers that the Industrial Policy also has been amended. This will aso affect our earning in foreign exchange. Sir, the export obligation have been tota"y removed not for the future ones but for the existing ones also. Earlier some conditions were there on the industries for exports. But a" the conditions have been removed. A total removal is there. How are you going to increase exports if you are also taking away this kind of conditions? Even the existing units for which you have given licences now they are de'icensed—have no ob'igations. 1 would like to give you an example. There was an obligation on Pepsi Cola that if they import goods worth one dollar, they have to export goods worth five dollars. That condition has been taken away. I would like to know from where you are going to earn foreign exchange. There are about 1200 such compmies who will be getting this benefit. Thert

was a condition that those foreign companies who wan'ed to invent m country would not have to our financial access inst'tutions That condition resources. been removed. Then how also going to give finances to the indigenous industries ? They will come with some capital goods and they will take all their working capital requirement from the financial institutions. I think that was not the policy of the Government. What we want is that they should come with resources and help the country by producing goods. But you that oblgation aken away This is definitely going to affect our indigenous industries. I would ; gain tike the Government to review this condition, imposition of this con dition. Otherwise, I think it will 11 be very unfortunate because indigenous industries will suffer. As far as foreign exchange reserves arc concerned, I am very happy that we

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are in a good positon. In June 1991 it was Rs. 2363 crores. It has gone up in June 1992 to Rs. 15460 crores. Then on 3rd July, 1992, within three days it has gone up to Rs. 70,565 crores. This is not on account your trade "enlevement difference is only of three to four days-may be, another chunk of IMF loan might have been received in this period. Anyhow we have sufficient foreign exchange for main taining imports for at least three to four months. I am appy about it. But we have to export. One good thing that you have done is that now you will be giving Code Numbers and again on that Code Number alone, export or import can be carried on. That is good. 1 welcome But you have restrict the items that may be imported. Are you going to allow consumer item to be imported even though it may be from the foreign exchange that we may require to buy other things? When we have scarce foreign exchange, this exchange should be utilised in the case of such industries where we feel that it is a must. For example, 'power'.

[Shri Jagdesh Desai] I am not against it. I am very much in favour of public sector and my views oh this issue are known. But I do feel that if we do not have enough power, then whatever public sector units we have today, they will go to dogs. As such, for power, for oil exploration, for communication, for these kind of industries where we require foreign exchange, we should use it for that purpose. But I am told that you are going to allow consumer goods also. From where are you going to get the foreign exchange ? That is what I read in the newspapers. The Minister must clarify whether he is going to allow import of consumer goods even though he may have to buy the foreign exchange at market rate. Even then I feel this should not be done. Otherwise, we will again be faced with difficulties. Only a year back we had experienced it. Now regarding the Joint sector, earlier joint ventures could be done with the State Industrial Development Corporation. Now evert private persons can go in for it. Are these collaborations going to help our country ? I think Government must ponder over this. Otherwise, a day would come when all these powers— the foreign monopolies and multinational companies—would hamper the growth of our industries, especially the small scale industries where all of us are committed to give as much help as possible. Now Clause 7 says:

"No person shall make any im port under an Importer-exporter Code Number granted by ihs Director General or the officer authorised by the Director General in this behalf in accordance with procedure specified in this behalf by the Director General. Where-

(a) any person has contravened any law relating to Central excise or custom. or foreign exchange or

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has committed any otother economic offence under any tother law for the time being in force as may be specified by the Central Government by notification in the Official Gazette."

In such cases you are not going to give them Code Numbers. I am happy that persons who have committed any economic offence will not be given any kind of help. I am happy that Government is doing this. But again I am surprised, because Clause 8(2) says:

(2) "Where any Importer-exporter Code Number granted to a person has been suspended or cancelled under subsection (1), that person shall not been titled to import or export any goods except under a special licence, granted, in such manner and subject to such conditions as may be prescribed, by the Director General to that person."

Why again are you going to give it? This will generate corruption A person is found to have committed an economic offence and that is why you cancel his Code Number. Again you are giving powers to the Director-General saying that under som conditions, he can give licences Please remove such powers. On the one side, you say that we shall not give licences to such persons to import or export because they have committed an economic offence and on the other side, you are givng powers. I think that the Minister-in-charge has probably not applied his mind. Please apply your mind. Please see that such clauses are not there becase these are completely against your own thinking, against your own wishes and these wi' generate corruption.

One other clause, that is, clause 11(2) is also very funny which reads:

"Where any person makes or abets or attempts to make any export or import in contravention of any provision of this Act or any rules or orders made thereunder or the export and import policy, he shall be liable to a penalty not exceeding one thousands rupees or five times the value of the goods in respect of which any contravention is made or attempted to be made, whichever is more.

SHRI VITHALBHAI M. PATEL (Gujarat) : Why only Rs. 1.000 ?

SHRI JAGESH DESAI For such offences why only Rs. 1,000 ? That is my first question. Secondly, jissays, "not 1,000." I exceeding Rs. hink that the Government must look into it. Please come with some amen iments. I feel that these two claused are not satisfactory. I am sure that the Government will make all efforts that we don't import any to see consumer items. The negative list should cover all such items. The negative list for exports should be kept at a minimum. we have to see that those goods which are scarce in this country should not be exported even though we may get foreign those goods just for earning foreign exchange, then the prices of these items will go up and the poor people will not be able to purchase them and you may also be required to import them. 1 took strong objection to exporting non-Basmati rice. I am happy that the Prime Minister issued orders that no further quantity than the one already fixed would be exported. Please see that you earn foreign exchange from what I have suggested. Now that the condition on import against export has been removed, you will get foreign exchange because there will be a social obligation. As I I have said

earlier, whatever has been done by the Finance Minister for NRIs, that will not serve the country. That ' is not going to bring foreign exchange. And those persons who have got ' black money and have deposits in foreign banks, even when they become residents, they are not bound to disclose them. That clause has also been removed. So these are the areas to which I strongly object and I. am sure that the Government will look into them and take

corrective action. With these words, again, I

support the Bill.

Development and Regulation) Bill. 1992

SHRI YASHWANT SINHA (Bihar) : Mr. Vice-Chairman, Sir, I will divide my intervention broadly into two parts. will be some comments on the Bill as it is before us and the second will be the general picture of the foreign trade before the country. Now as far as the Bill itself is concerned, Mr. Vice-Chairman, Sir, when I read that this is going to be the Foreign Trade (Development and Regulation) Bill, I though that one was in for some great radical changes from the practices that we had followed in the past in tune with the new policy of liberalisation of the Government and we were looking for something really good. Now I went through the various clauses of this Bill and compared them with the existing Acts which govern foreign trade. What are the Acts which govern foreign trade in our country? For instance, there is the Imports and Exports Control Act, 1947. This is one. Then we have the Customs Act, 1962. These are the main Acts. And then we have the Reserve Bank of India which controls foreign exchange and as you know, no imports or exports can take place without the actual permission of the | Reserve Bank of India. Now I went through this Bill. They presented it in the other House. The other did not have time to consider it, as the Minister has said just now and the i Government was in such an urgency, in such a great hurry, to immediately pass it as an Act that thay could not I wait for Parliament which was meeting earlier this month i.e. on 8th of

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July this year. They issued an ordinance on the 19th of June, 1992. That was the kind of hurry in which the Government was about this piece of legislation. Now what is it that this Bill contains? I have compared it. I have tried to comapare it as closely as I can with the Imports and Exports Control Act, 1947 and find that except for Section 7, to which Mr. Jagesh Desai referred just now, which says that an importer or an exporter must be given a code number by the Director-General of Foreign Trade who will obviously replace the Chief Controller of imports and Exports, there is nothing in this whole Bill, Mr. Vice-Chairman and I say this with all the emphasis at my command. There is absolutely nothing in this Bill which distinguishes it from the 1947 Act. Apart from Section 7 to which Mr. Jagesh Desai referred, about 1.000 rupees fine and all that, I find that this has also been bodily lifted from the 1947 Act without the Government applying its mind, if it has one even for a moment. If it had a value of Rs. 1,000/- in 1947, shall we repeat the same thing in 1992? This has been bodily lifted from that. It is a complete copy of the 1947 Act except for Section 7 which says that every importer and exporter should have code numbers. Now we all know that any importer or any exporter must have a code number from the Reserve Bank of India. He gets the code number, only then he is able to export or import. That provision is also there. And then some provisions from the Customs Act. It refers to Section 11 of the Customs Act is a very, very large section with subsections (a), (b), (c), (d) and all that which gives a complete picture of what happens when an item is imported or exported.

As far as my comments on the Bill are concerned, I am unable, absolutely unable Mr. Vice-Chairman, to understand why the Government was in such an urgency that they brought an ordinance before the nation just two weeks before the

Parliament was supposed to meet. Why have they gone for this kind of legislation which to my mind will neither facilitate the imports nor will it promote export ? All this high-falutin, high-blown noble sentim ents which have been expressed in Preamble will remain absolutely on This Bill will be passed because they have the majority. But this will not serve the purpose for which it is meant. Now having said that about the Bill itself of which I see no purpose as I said, I would like to refer to the state of our foreign trade. The previous speakers have commented on it. But I would like to make a beginning with the fact that when this Government took office last year, some 13 months ago, within two weeks tremendous policy changes were made not only in relation to the financial picture of the country but also on the trade front and on the 4th of July, If I am not mistaken, the Government came out with a series of liberalisations on the trade front and on the 13th of August, 1991, this Statement on trade policy was presented to the Parliament. Now what did the Statement say? The usual thing. Because they have a divine right We are interlopers. We committed the sin of being in power for eleven months and six or seven months. So, it is now very convenient for the ruling party to put all the blame of all the years on our shoulders ; because we were in power for a short while, that is why this country is in the mess in which it is. So, what did they say ? They said that the great momentum of exports which was established in the late 'eighties was lost in 1990-91 1990, our exports and in April-May, suffered a decline. Then it went on to say—this is the objective of the trade policy-:

"All trade policy reform.."—I quote—-". .is to aim at quick.."— I emphasise the word "quick"— revival of the momentum of exports. It is only through a rapid growth of exports that we can expect to overcome the persistant balance of payments problem, to restore :uei"national confidence, achieve self-reliance, etc., etc."

Then there is mention about competing in the global market, encouraging Indian exports, and so on. This was the objective of the policy on August 13, 1991, and one of the main objectives was quick revival of exports.

Now, whit is the picture? Mr. Ash's Sen was just now giving us the picture and was explaining as to what happened to that. Forget 1990-91 because we were in power, may be for $2^{1/2}$ months and so we are all Responsible for the downhill trend. But we have been out of power for a long time and you have been in power now for 13 or 14 months and yet what happened? After your great trade policy reforms, what has happened? What are the figures of April and May? The figures for April and May-I will justmention one figureindicate that from Rs. 240 crores, which was the trade deficit in Apr'1-May last year, the figure of trade deficit in April-May 1992 has gone up to Rs. 2,714 crores. It has gone up to Rs. 2,714 crores from just 240 crores and this is what the trade deficit is in April and May, 1992, after the tremendous revolutionary changes in policy which have been brought about by this Government! This is the picture that has emerged after all the changes in the policy!

Sir, I would like to say one thing in connection. The Commerce Ministry—the Commerce Minister, unfortunately, is a prisoner of this mess and, therefore. I am stating this-is in the habit of taking the credit for any export which might take place incidentally in Columbia or in some Latin American countries or in some countries in East Africa and then they would say that it is because of the tremendous efforts put in by the Commerce Ministry that this

growth has taken place. But, whenever some failure takes place, they find all kinds of excuses for this failure. This is the attitude, ; not of now, but, it has always been so, I am not blaming either Mr. Kurien or Mr. Khursheed for this. I am saying that this has been the expri'ence of the Commerce Ministry throughout the ages, through all these years: to explain away your failures and to take the credit for any good tiling that might have happened. India's exports and imports are mostly by accident. Whenever exports increase, they I ake piece by their own momentum and they also decline by their own momentum. They go by their own momentum. All this happened despite the existence of massive infrastructure, not only of the Commerce Ministry, but also of the export organizations, and I will tell you why it is so a little later. But what I am saying is that India's

xport trade must be looked at from the point of view of two different areas. They are totally unconnected. One is the GGA, that is, the General Currency Area countries, exports to which are in dollars or in any other convertible currency and the other area is led by USSR and there are other countries in Europe. I have got figures here which are for the years from 1986-87 to 1991-92. For

1991-92, I have figures—these are all detailed figures--for April-January as compared to April-January 1991. I would like to draw the attention of the House to the fact that during this period, exports to the USSR have declined by Rs. 110 crores. During this period, export to other countries have been jacrasing. Now, for reasons which I do not have to mentioneverybody knows-our export to the USSR have declined and this deline is a massive decline' from 461 crores in 1990-91 to Rs. 351 crores in 1991-92. I do not know what the actual figure at the end of the year is, but, obviously, this is a massive decline. Now, which are the other countries in respect

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of which decline has taken place ? Egypt-it is only a marginal decline small because it is a trading Finland, partnar, Romania, Afghanistan and Yugoslavia. These are the only countries to which our exports have declined in 1991-92 as compared to 1990-91. I have the figures here of commodity exports. And in commodity exports, you will, be surprised, Mr. Vice-Chairman if I were to point out that all the major items in our export list have registered growth in 1991-92— April-January—as compared to the previous year. All these itemscomputer software, dyes, intermediates, coil tar, chemicals, man-made vorn, drugs and pharmaceuticals, cotton varn, fabrics and made-ups, cashew, iron ore, coir, coir manufactures, marine products, ready-made cottons, gem and jewellery, engineering goods, leather and leather manufacturesall these items have registered increases in rupee terms. I do not have the dollar figures.

Now, the point I am making is this. Let us look at the figures as dispassionately as possible. If we do that, then we will come to the conclusion that our exports to GCA countries have also suffered. It is mainly because of the decline in our exports to the Soviet Union that there has been in the piecous year— an overall decline of 1.7 per cent in our exports-and this year, the decline is continuing. I am quite sure the decline is contimrng because of that though in the GCA countries also, in April and May, the decline has taken place which is a matter of concern. But, let us not think for a moment that we sitting here in this Parliament or they sitting in their Udyog Bhavan chambers are able to control the world and pass orders about exports. It does not take place like that. We have to remember that exports depend on a lot of external factors, and of those external factors, one of them was the break of the Soviet Union. The other is the

deep recession in the US economy. The US economy is not recovering from that recession. And it is casting its long shadow on the markets of the EEC and Japan. And in that recessionary situation, if anyone sitting in the Udyog Bhavan thinks that India's exports will grow—and they have fixed a target of 21.8 per cent for the current year, and we already have noticed a decline— I think, we are talking through our hats. This is not an achieveable target. The Uruguay Round has not led to aything so far. The international trade is now being conducted through regional blocs. And we, unfortunately, are not today part of any regional bloc. India is unique in the sense that we have not been able to join any regional bloc. This is the situation on the external front. And that is the reason why we are facing this.

But, Sir, there is one myth, and I will take a few minutes of your time to explode that. There is one myth which has been sedulously built up by the Government by all the agencies of the Government, by some interested parties in the Indian newspapers, and that myth is that because of the import compression measureswhich I hold myself responsible because when I was the Finance Minister when these measures were taken— our exports have suffered. But the result of these import compression measures, Mr. Vice-Chairman was that our trade deficit in 1991-92 declined from 6 billion to two billion dollars. There was a saving of four billion dollars as a result of the import compressionmeasures which were continued by the present Government. Now, they have liberalised. The result is the trade deficit of April and May that we have seen. But the myth is that it is because of the import compression measures that our exports have suffered. And I am here and now exploding that myth. I am demanding of the Commerce Ministry to prove this through emperioal evidence. Which export has declined as a result of import compression? Which

particular item to which particular country has gone down as a result of the import compression? The largest import content- to my knowledge- is in gem and jewellery. I say that gem and jewellery exports have gone up. The USA is the largest buyer. There your exports have expanded. Engineering goods' exports have expanded.Leather goods' exports have expanded. There as so many otheritms-chemicals and pharmaceuticals ware— here the exports have expanded. Solet us not have that myth and give ourselves comfort by the fact that because of the import compression. it has resulted in decline in exports and now you have liberalised your imports. Do what you like. Run huge trade deficits. This is what you did in the late 80s—and I have the figures here but I do not want to go into them— which has brought this country to this pass- running large current account deficits year after year of 6000 crores- 8000 crores and 9000 crores of rupees which we just could not as a nation sustain. Don't put India back in that position again. And you have liberalised imports. Your exports will not go up because in the international market—the global market place- as you call it— the conditions are adverse. There are unfriendly which are surrounding us and, therefore, your exports will not go up even if you wish. Therefore, let us not land ourselves in that. As long as you keep on believing in this myth that it was because of import compression that your export have declinedyou will go on liberalising your imports and you will not get the benefit of that liberalisation. The only thing will be that you will be running a large trade deficit.

Therefore, 1 am saying that the country today stands really at a very very dangerous spot. If the figures up to April-May 1992 are any indication- I shudder to imagine where exactly we shall stop when this year is not and what will be the

nature of our trade deficit I have no hesitation in saying that if we run such a large deficit- all these figures which my friend Mr. Jagesh Desai was quoting about-17000 crores or 6 billion dollars in foreign exchange that we have-will vanish in no time becase of the trade deficit. And if this deficit continues- my own information is that our current account deficit is going to go up by 10 billion dollars for this year and this is the kind of provision that the Finance Ministry will have to make in order to bale the country out. Therefore, let us not put ourselves in that position. very humbly urge that the old policy of import restraint should be looked at very very carefully by you. I Can tell you from personal experience because we had conducted a study that all kinds of rubbish being imported into this country. This country has no business in importing nuts and bolts. This country has no business This country has no in importing dolls. business imp&rting all the rubbish which is coming in the name of imports into this When we imposed that country. restriction, it was to cut out the nonessential imports. Please look at that policy carefully. Don't throw it out completely. Look at that policy. We must have a twin policy of import restraint and export promotion. Only then we shall have a semblance of balance in our foreign trade. Otherwise we will be back to square oneworse than square one and this country is in for a serious problem- and I take this oppportunity to say it. I know nothing is going to change. My speech will be lost like all the 'speeches in this House. It will only remain for the posterity for record. I am saying this in all humility all the emphasis at, my command. Don't throw the old policy instrument which your own respected beloved, leaders have followed. Don't throw that away. Don't throw the baby with the bath water in our craze for liberalisation. Let us not give up the time-policies. There must be restraint imports. Give up this import

Development and Regulation) Bill, 1992

Liber lisationthat you have started now And then we shall have a semblance of balance

As far as the Bill is concerned I find nothing which I can bring myself o support I would hope that sooner than later the Commerce Minintry will work togerher and put all therse elements on the Reserve Bank on the Customs on the imports and exports and all the others so that we have acomprehensive legislation onexports and iports which will be a real guideline and not this 4 page or 5 page Bill most of which is on penaltes on how adjudication will take place how penalties will be imposed howappeals will be made There is nothing about export promotion or import facilitaion Thank You

ः ह**लुवासिया** श्री सुरेन्द्रजीत सिंह महादय मैं (बिहार) : उपस्थाक्ष्यक्ष विदेशी व्यापार (विकास ग्रीर विनियमन) विधेयक 1992 का समर्थन करने के लिए स्डडा हम्रा हं। जैसा कि हमारे पूर्ववक्ताम्री ने इस विशेषक के बारे में कुछ कमजोरियां सामने रखी हैं ये कमजीरियां इसका समर्थन करते हुए, भेरे दिमाग में भी अस्ती हैं । 1947 के बाद जिन उद्देश्यों से ब्रीर जिस मंशा से इस विश्वेयक को लाने की कोशिश की गई, अगर उद्देश्यों भीर कारणों का कवन पढ़ा जाए तो उसके पहले पैराग्राफ में लिखा है:---

''अब यह श्राम तीर पर से माना जाता है कि विदेशी ज्यापार श्राधिक क्रियाकलाप की प्रेरक शक्ति है प्रौद्योगिकी विनिधान और उत्पादन निरन्तर एक दूसरे पर निर्भर होतेजा रहे हैं और भीर विदेशी व्यापार इन तत्त्रों को जोड़ता है तथा ब्राधिक विकास की प्रोरेसाहित करता है।"

महोदय, जहां उपसभाध्यक्ष प्रौद्धोगिकी विनिधान और उत्पादन की बात है, प्रौद्योगिकी की बात ग्रगर मैं करूगा तो हमारं भारत में लाखों सकिल्द दर्कस, डाक्टसें, इंजीनियर्स विदेशों में जाते हैं। मेरे

क्याल से सेकड़ी लेबबर एक्सपोर्ट करने के ब्रा**गिनाइजेशन्स दम्बर्ड, कलकत्ता दि**ल्ली में बने हुए हैं। श्राम तौर पर श्रखबारी में इस्तिहार पढ़ने को मिलते हैं कि लेबर एनसपोर्ट करने हैं, स्किकल्ड लेबर एनसपोर्ट करने हैं । पर उसको इस विधेयक के प्रावधान में कहीं लाया नहीं गया है जबकि विदेशी भद्राका भारतवर्ष में ग्रभाव हम्रातो ये ही लोग थे, भारतीय लोग थे, जिन्होंते करीब 3 हजार करोड डालर हुई ग्रर्थब्यवस्था में किया था। पर ग्राज तक यह जो लंबर भारत से एक्सवोर्ट होती है उसको जैनलाइन करनेके लिए कोई भी विधेयक इस सदन में नहीं लाया गया है। जब एक्सपोर्ट प्रोमोशन की बात करते हैं और उसमें भी ग्राप टैक्नालाजी की बात करते हैं तो उसमें लेबर की, वर्कर को, स्किल्ड वर्कर को भी जोड़ना मैं जरूरी समझता है। नाम तो जरूर दिया है ग्रापने विकास ग्रार विनिधमन, कि विदेशी व्यापार का विकास इस विश्वेयक के माध्यम से किंतु क्या मंत्री महोदय बताने की कुपा करेंगे सदन को कि कि ब्रापकी कौनसी संस्था है जो विदेशी व्यापार के विकास के लिए कार्यशील है और बह किस-किस देश में बैठकर इन्फोर-मेंशन इक्ट्रा करके यहां के एकसपोर्ट को देती है। मैं तो अहां तक समझता ह एक्सपोर्ट श्रपने अते पर सारी को, कोटेशंस इत्फारमेशन संगते हैं श्रीर उनके माध्यम से वे क्यापार करते हैं। पर भ्रापको कोई भी सरकारी संस्था नहीं है जो इस विदेशी व्यापार के विका के लिए किया-शील हो या कार्य कर रही हो। टेड अथ। रिटी आफ इंडियर जो भी आपकी है उसके क्या कारनामें हैं और क्या करती है यह सर्विषदित है।

उपसभाध्यक्ष महोदय, मैं ऋायरन ग्रौर के एक्सपोर्ट की बात नहीं करता, मैं सौर इजीनियरिंग गुडस के एक्सपोर्ट की बात नहीं करता पर्योक्ति इनसे बड़े कारखाने वाले , माइन छोनर्स छादि लाग जुडे हुए हैं। मैं बात बरता हूं जो क्षयक का सार्केशा अकि गांव का सामान पदा होता था और जाता था उसका एक्सपोट दिन प्रति दिन क्यो गिर रहा है। अस

मंडी से लेकर बासमती चाबल के नाम से खरीदते और बोरों में परमल जावस भरकर मेजते हैं ग्रीर जब वह रिजेक्ट होता है तथा भारत का नाम वहां बदनाम होता है, तो उस पर आप क्या एक्शन लेते हैं और एक्शन लेने के आस्वजद भापने क्या प्रावधान रखा है। जैसा कि मेरे माननीय सदस्य जगेश देसाई जी ने कहा कि ब्राप उसका कोड नम्बर कैसिल कर सकते हैं। पर स्पेशल बांडीशन में उसका कोड नस्बर दे भी कसते हैं। तो उस पर ब्रंकुश कहा है ? उसके साथ साथ, महोदय, ग्राह्म पत है कि श्रान्छ प्रदेश में इस बार तम्बाक् को खरीद , कितनी कमी आई है। मैंसके पीछे कारण नया है ? त बाकु का एनसपोर्ट रक गया है। अपकी को क्वासिटी है दिन प्रति दिन गिरती जा रही हैं। उसमें मिलावट करके व्यापारी झौर विची-लिए लोग बेचते हैं । क्वालीटी के साब साथ हम इस पर कटोल नहीं कर सके हैं। आज वहां पर तस्वाकू शोधसं का एक अन्दोलन चल रहा है। चाय भीर काफी में ब्राप पिछड़ते जा रहे हैं। भाषके पड़ौसी देश-भीलंका भीर बंगला देश ग्रामे जा रहे हैं। बासमती चावल में भापसे ऊपर पाकिस्तान विकलता जा रहा है। इसके पीछे क्या कांएण हैं? उपसभाह्यक महोदय, यह सीधे हमारे देश के इत्रक समाज के साथ जुड़ा हुआ है। उनकी उपजाई हुई वस्सुझों का एक्सपोर्ट हो सके, निर्यात हो सके, उसके लिए ग्रापने क्या बंदोबस्त किया है ? **भर**पने विदेशी व्यापार (विकास और बिनियमन) विश्वेयक,-92 बना दिया, पर इसको भाखिए भाप गांव तक, कुछक तक कैसे पहुंचाऐंगे । यह विभौतियों के बीच ही रह जाएगा ।

उपसभाध्यक्ष महोदब, इसके साध-सम्भ भगर गौर फरमाया जाए तो पिछले दिनों 1947 के कानून के तहत हुभ लोगों ने रक्षिया से जो फैसला विका, जो विवनिस किया उसमें कितना वाटा हवा? 25 रुपए के बदले एक स्वल के हिसाब से हम उन्हें माल सप्लाई करते रहे, जबकि

वहा एक डालर के बदले 60 स्वल मिलते हैं। यहां भारत में होता क्या रहा ? हार्ड करेंसी की जो कंट्री फांस से, जापान से, इटली से भीर दूसरे बडे मलको से माल खरीदकर उपकी एक्सपोर्ट करते रहे, नाम के वास्ते रिश्वया ने । परंतु यह माल शिपमेंट होकर सिंगापुर में, बैंकाक में और हंगरी में उतरता रहा। इस तरह से लोग कितने पैसे बनाते रहे । उपसभाध्यक्ष महोदय, मैं प्रापके माध्यम से मंत्री महोदय से कहना चाहंगा कि इसी विधेयक के माध्यम से क्या कृपा करके जानने की कोशिक करेंगे कि सितम्बर, ग्रीर दिसम्बर, 1991 के बीच एक हजार पांच सौ से लेकर दो हजार करोड़ रशिया म यह एक्सपोर्ट प्रोसीड रिसीव हुन्ना, जिसके चैकों का भुगतान स्टेट वैंक ग्राफ इडिया, पंजाब नेशनल बैंक भीर युनियन वैंक आफ इंडिया के माध्यम से क्षेत्रा । ग्रापको प्राप्टवर्य होगा, उप**सभाद्यक महोदव** कि इनका कोई हिसाय नहीं है। अगर यह पैसा भारत में रहता तो कुछ फायबा होता, लेकिन यह पैसा हवाले के माध्यम से फिर विदेश चला गया । इसको रोकने के लिए ब्रापके पास क्या उपाय हैं ? यहां से जितना माल एक्सपोर्ट होता है. उसका जो एप्रेजन होता है या इंपीट होता है, उसका जो एप्रेजेंस होता है । प्रापने पिछले साल एक **आर्डिनेंस** जारी किया, एक नोटिफिकेशन किया कि एस० जी एस. एजेंसी, एक स्वीस एवेंसी की ग्राप ठेका देने जा रहे हैं, जो भाषके प्रप्रेजन का काम करेगी। फिर उसके बाह धापने उसको बंद कर दिया । बंद करने के बाद क्वा हमा ? भाज भी एप्रेजल का वही हिसाव है कि एयर इंडिया की एक प्लाइट से जो सामान सुबह उतरता है तथा किसी बीज का साढ़े थाठ डालर, 8.5 डालर पर के.जी. का रेड धनर लगता है एप्रेजल पर और जो नेक्स्ट मोमिक उतरता है उस पर साढ़े सात डाकर पर, के.जी. का रेट लगा दिया जाता है। तीसरे दिन जो उत्तरता है इस पर साई नी डालर का रेट लगता है। शावक पास यह इंफार्मेशन क्यों नहीं माती द्वीरीर प्राप तब तक भाषात भीर निर्यात की सुद्ध नहीं बना सकेंगे जब तक आपका प्रपेश रेकेन्य इंटेलीजेंस भौर भाषका भपन

नेटवर्क तगड़ा न होगा । स्रापके पास मे ग्रालरेडी कस्टम का पूरे भारतवर्ष में कम्प्यटर का नेटवर्क है और जितने भी बडे-बडे देश हैं, जहां से हमारे भारतवर्ष का ग्रायात श्रीर निर्यात होता है वहां-वहां प्रापके रेवेन्यू इंटेलीजेंस के या कस्टम के ग्राफिसियल्स पोस्टेंड हैं। तो श्राप सैटलाइट के था क्यों नहीं एक मदर कम्प्यूटर के माध्यम से उनका सम्पर्क रखते हैं, क्यों कि वहां का डेका जो भी रेट चले वह रेट कप्म्यटर में फीड हो काए । अगर तिवेन्द्रम में भी माल तोसरे कि उतरता रहा है तो हमें पता हो कि पैरिस से जो माल चला है उसका रेट क्या था । उसमें एप्रेजल करने में सहस्रियत हो । पर यह एप्रेजल नहीं होता है और इसी में सारी गड़बड़ी होती हैं और इसके बाद जितना भी हम यहां से सामान निर्यात करते हैं उसकी पूरी सेल प्रोसोड भारत नहीं प्राती है; इंडिया में नहीं पहूंचती है। यह कहते हैं कि हमारा जो पैसा या जिसने माल खरीदा वह कपनी डुब गयी या बैंकरप्ट हो गयी। ऐसी चीजों को रोकने के लिए बबा बाधधान आपके पास है ? आप इस विधेयाः के माध्यम से कैसे श्रंकुश लगायेंगे कि जो नियति यहां से हुआ उसका पूरा का परा पैसा भारत में हिंवे, उसके लिए भारत क्या प्रावधान विवेधक के भ्रंदर

💎 चत्रके लिए क्या शावधान इस विधेयक के ग्रंदर रखे हैं और इसको अगर अाप नहीं रखेंगे तो पी.बी. नरसिंह राव जी के जो रास्ता अपनाया है आयात भौर निर्वात विभाग में धांधली को खत्म करने के लिए, पहले जो एक्सपोर्ट, -इम्पोर्ट लाइसेंस लेने पर ग्रहचने ग्राती थीं, उनको अन्म करने के लिए एक पालिसी लाई गई, वह पालिसी बेकार ही जाएगी। मगर यहां से चीजों का निर्यात होकर उनकी कीमत यहां नहीं पहुंचेगी, विदेशी मुद्रा नहीं पहुंचेगी तो उसका फायदा क्या होगा ।

😬 उपसमाध्यक्ष महोदय, भारत में वैसे ता नाम के बास्ते भ्रायात-नियति विभाग की तरफ से क्वालिटी कंट्रोल भीर भी

शिपमेंट इंस्पैक्शन आफिर भी है लेकिन उसमें इतना ज्यादा करण्यन है कि उसमें रेडीमेड : गारभेंट के नाम से बोरे भेजे जाते हैं। पहले इसमें सझ्सिडी मिला करती थी। अब तो ग्रापने सक्सिडी बंद कर दी है । पहले बोरे के कपडे बनाकर भेजे जाते थे ग्रौर यह क्वालिटो संदोल वाले उस पर भ्रो के लिखते थे भ्रीर वह बोरे समुंदर में फेंके जाते थे, श्रीर उनके कागज पर यहां सब्सिडी लिया करते थे । तो ऐसी जो शोरियां है इनको रोकते के लिए ग्राप क्या करें। ग्रीर ग्रापन क्वालिटी कहोल पर ग्रमेर ग्राप ध्यान दे तो भ्रापकी करीब 400 गाड़ियां मारुति 1000 जो मारिशस को सप्लाई की गई थीं, वे उनके स्पैसि किकेशंस पर तो खरी उतरती थीं लेकिन यहां से मारिशस जाते-जाते उनके रंग पर लंग लग गया । इस करके उन्होंन वे गाडियां रिजेक्ट कर डों श्रीर वह वापस न्नागई क्यांकि न्न÷र्छा क्यालिटी का रंग उसमें युज नहीं किया गया था, बटिया क्वालिटी का रंग जुल किया गया या जो वहां की हब्रीमिडिटी से भरे हुए एटमांसकेयर में समृत्दर के रास्ते से पार होते-होते उसमें जंग लग गया ग्रीर 400 गाड़ियां रिजेक्ट हो गई । यह पहला कंसाइनमेंट जा रहा था। इसकी दजह से पूरा छाउंर कैंसिल हैं। गया ।

इसी तरह हमारे सन्य बहुत सारी घटनाएँ घटती हैं । ऐसे क्वालियी कंट्रोंस पर भ्राप क्या श्रंकुण लगायेंगे? में आंकड़ों में नहीं जाना चाहता पर जिस तरह 1984-85 में हमारी एक कंसाइनमेंट रिटर्न हो गई, ग्रीर रिटर्न होना बड़ी बात नहीं है, रिटर्न होकर मार्केट पर जो एम्पैक्ट प्राता है उसका क्या उपाय प्रापने सोचा है। जैसा कि अधिको जात होगा कि 12 ई.ई.सी. **देश** िसंबर, 92 में बिजनेस के लिए ग्रपने वार्डर्स ग्रोपन करने जा रहे हैं। इसका इपैंक्ट भारत पर भी पंडेगा ग्रीर उनके लिए ग्राप क्या प्रिकाशन लेने जा रहे हैं ? क्या ब्रापने सोचा है कि जो 23ई है सी कंटीज ग्रपने बार्डर्स ग्रोपन करेंगे, एक-दूसरे की जरूरत की चीजों का उत्पदन और पृति करेंगे और वे, सके लिए पिछले चार-पाच साल से काम कर रहे हैं।

आप रेकोई सर्वे किया है कि इस मार्केट में अपका क्या योगदान रहेगा ? वैसे तो संरक्षर के तहत बड़े संस्था पहें। क्या किसा संस्या ने सर्वे किया है कि दिसंबर के बाद जी अवस्था होंगी, इन 12 **ऋटीज -- हमारा माल** जाना डो जाएगा तो ऐसे कौन से कंट्रीज है जहां हम ग्रंपना माल बेच सकेंगे ? कोई सर्वे किया गया है कि नहीं किया गया है? यह बहुत जुरूरी है।

महोदय मैं यह भी कहना चाहगा कि शोशन डेवलपमेंट पर अभी इस देश ों कोई काम नहीं हुआ। कई बार मैं इस सदन में ग्राबाज उठा चुका हूं कि टुना फिश एक ऐसी मछली है जिसकी कामशियल बेल्यू वर्ल्ड मार्केट में बहुत ज्यादा है । वह मछलियां हमारे लिए इं जार नहीं करतीं कि भारत य लाकिक ब्रायेंगे ग्रौर उनको पकडकर ले जाऐंगे ग्रौर पैक करेंगे जिससे भारत की विदेशी मुद्रा बढेंगी। उसमें इतनी चोरी होती है इतने लोग तस्करी करते हैं हमारे कौस्ट गार्ड किसी को रोक पाते है किसी को नहीं रोक पाते हैं। उन मछलियों को पकडकर एक्सपोर्ट करने की जरूरत है। चंकि मंत्री महोदय कुरियन साहब केरल के रहने वाले हैं इसलिए वे मछली के बारे में ज्यादा जानते है। मेरा ख्याल है कि अगर ट्ना फिश हम एक्सपोर्ट कर सकें तो हाफ बिलियन डालर हम पर ईमर कमा सकते हैं। उसके लिए कोई सेवों प्राप्तके विभाग ने किया है या नहीं किया है। भ्रगर किया है तो सदन को बताने की कृपा करें। मैं पुनः इस बिल का समर्थन करता हूं । धन्यवाद ।

SHRI G. SWAMINATHAN (Tamil Nadu): Mr. Vice-Chairma, Sir, the hon. Member, Shri Yashwant Sinha, when he spoke here, quoted many figures. What he spoke should know, because he himself had been a Finance Minister. He strongly recommended to the Government that unless they have import compression as it was done during his period and also export promotion at the same time, the Government would be in serious difficulties by theend of this yaer.

1 am also one who feels, as I have been advocating it in this House inmy speeches, liberalisation cannot bring in results that quickly, in a very short period. Not only have I said this but the hon. Minister of Finance and others also have said this. It will take three, four,, five years for the liberalisation perceptibly change the climate of this country. It so happened in other countries including the country of Mrs. Thatcher.. In every country where they have done liberalisation it has taken its own time is required for the time because madicine to work and weed out the old narcotic symptoms which have already gone into the system. That system has to go, and the new medicine has to. work. So, you have to give some time to it.

I also feel that by about December. by about January-February when we end this period, our economic condition may not be as sound as we are talking of today. Maybe, it may deteriorate in many areas. One of the areas which may also deteriorate may be the BOP position which may not be as good as has been anticipated here by the Finance Minister.

The reason has already been given by Shri Sinha here. The reason is not the policy that you are bringing in here but the climate that you facing today. Exports have to be made to other countries. The conditions in other countries as on date are not very congenial for export of our items to them. It is well known that the CIS, formerly the USSR, the countries which comprised it, all are in a very bad shape, maybe, because of the protected market they had over a period of time. The way we had it during the last forty years, they had it for the last fifty, sixty years. Their system has collapsed. Because their system has collapsed, our economy has also been affected To a large extent we have also been depending on our exports to those countries. The USSR collapsed.

[Shri G. Swaminathan When other countries associated with it follapased, our position has also become bad. This also has been mentioned by Mr. Yashwant Sinha.

It his been said that the exports of most of the countries, dollar countries, EEC countries, have gone down by early 3 per cent. There is a big 'ession in the USA. Recession is affecting Japan now. It has affected other countries also, what they call, "the Economic Tigers of the East." I have been told that even Singapore, Taiwan South Korea have been affected. We need not say that the cubs, Thailand and other countries, have also been affected. So, the position will be that our exports will also come down, and they cannot be what we anticipate them to be, nearly 12 per cent or above during this year.

Then, my only question is this. Importcompression and export-promotion are two contradictory terms, according to me. Untess you have ingredients, unless you have the intermediates, you will not be able to export at all.

In the House a few days ago there was a discussion on the pharmaceutical industry. Vitamic C is not available as an ingredient for manufacture of formulations to be exported. The hon. Minister has been telling us that he would look into the matter. Because of that, many formulations of the pharmaceutical industry could not be exported, because those items are not available here. Many itmes are either not available or if they are available, are not up to the quality with which we can export. so, necessarily we have to import for exporting: Once we have an import compression and start promoting Sports, we will end up with what we had done over a period of 40-50 vears. This is what we haw been doing.

He has been advocating to us to follow the policy that our teaden followed over a period of time. We are now trying to change the policy-because what we have been following over a period of time has not yielded results. If they had yielded results we would have been If we had become prosperous . economically very strong like Japan, we could definitely have continued the same policy which we have been following over a period of time. The Finance Minister and the present Government with reluctance or with interest have changed the policy because we all know that the policy that we have been following for the export hitherto over the last 40-50 years has not paid dividends. Naturally a time has come for us to change the policy. Unless we do that, I do not know how we will have export promotion in the country.

The hon. Member also said except the code number to be given by the Director-General, there is no other change, because the Reserve Bank has already been giving a code number. Except that he does not find any change in the Bill. I wonder if nothing has been changed except the penaltiesfand the code number, why somany hon. Members of the House, nearly five hon. Members, belonging to different parties have given a disapproval Resolution to the Foreign Trade (Development & Regulation) Ordinance promulgated by the President of India. It is again self-contradictory. Suppose there is nothing new in it, there is only a code number about which they are talking and the penalties about they are talking, why is it that they are resorting to such a protest? I have also a feeling that they are going to vote against it. I don't know, but we have been told and we have asked all our Members to be here between 4 p.m. and 5 p.m., because there is an apprehension that they may also vote -against the Bill.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Who has asked you? The one from Madras or from Delhi?

SHRI G. SWAMINATHAN : Our allies Have asked us. So, we wiy

be in the House in good number. If there is nothing new, as Mr. Yashwan Sinha has said, I would only request the hon. Member to persuade other Members to withdraw this Resolution. Their benches are already vacant and they may not come here to

Since my time may be ove already, I would speak on only onr or two points.

VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): No. You have already exceeded by two minutes.

S RI G. SWAMINATHAN: Only two minutes more. I have not offered any suggestion. One suggestion is about the export promotion. I would like to point out that we cannot promote every product. We have to promote only specialised products in India. I would request the Government to find out the products in which India specialises and what is the target market about which we are talking. Over a period of years we have specialised in certain products like jewellery. The export of it has also increased. Suppose you try to get into a product which does not sell over the years and for which there is no specialisation. There is no point in trying to sell such products.;

Secondly, there are certain people who are very competitive by nature. Unless we pick up those exporters who have been successful and try to persuade them and try to do something about it, we may not be able to do very good work on exports.

Regarding drugs and pharmaceutical items, about which I would like to mention here, there is a large scope for their promotion abroad- It is already very successful. I would recommend to the Govern. ment totake in a large measure the export of the traditional medicines of our country into other countries

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The traditional way of life of India has already been promoted in a large measure. For instance transcendental meditation has become so successful abroad that now so many people are starting Yoga centres abroad. Ayurveda is becoming very

> SHRI SUBRAMANIAN SWAMY : You want to export Swamis,

SHRI G. SWAMINATHAN Including Subramanian Swamy.

SHRI **SUBRAMANIAN SWAMY** Swaminathan.

SHRI G. SWAMINATHAN: There arc certain ailments for which Allopathy does not have medicines. In those areas Ayurveda, Siddha and Unani drugs can be taken up and exported to many countries wherein the policy and regulations are not so strict. I would recommend that you take this to many countries in the East, where they do not consider it as a new drug. Ayurvedic drugs are already there in Africa and in many other countries. Therefore, I request you to concentrate only on the specialised products wherein we are successful in our own way and choose our own targets. You take only those products which are unique to India and take them to other countries. If we do like that we may most probably be successful.

I welcome this Bill and heartily recommend this Bill to the House.

4.00 P.M.

SHRI VITHALBHAI PATEL: Mr. Vice-Chairman, Sir, though I am not happy with the Foreign Trade (Development and Regulation) Bill, 1992,1 am going to support it. The title of the Bill is : The Foreign Trade (Dvelopment and Regulation) Bill. In fact, this Bill is not intended for the development and foreign, trade. There is nothing in the Bill about the development of

[Shri Vithal Bhal M- Patel] foreign trade, increasing exports and reducing imports. This Bill is merely a restriction on foreign trade. In real terms this Bill should be called the Foreign Trade Restriction Bill instead of the Foreign Trade (Development and Regulation) Bill.

SHRIMATI JAYANTHI NATARAJAN : Correct.

VITHALBHAI SHRI M. PATEL: The policy which has been announced by our hon. Prime and the Finance Minister Minister not going to be implemented through this Bill. In fact, this Bill scuttles the aims and objectives of the new Government for augmenting exports and the liberalisation policy. There is nothing about liberalisation. On the contrary, this Bill gives more powers to the bureaucrats to misuse it. I have seen what is the difference between the Chief Controller of Exports and Imports and this The same powers authority. have teen given to this authority also. So there is a possibility of more corruption and misuse of power.:.. The (Interruptions)... Deputy Minister of Commerce and the Minister ot State for Industries are talking to each other. They don't listen also ... (Interruptions)... Mr. Kurien, when the bureaucrats prepare the Bill, you should not bring it to the Parliament as it is. You must also go through the Bill. You must use your brain also. Don't go by the brains of the bureaucrats. Whatever they give you, you should not think it is all right. The present Bill is not relevant to your new policy. At least you should have gone through it.

Another thing I wanted to say is about the Dunkel proposals. I know that you have not signed it. But one by one the steps which you are taking to remove restrictions are contained in the Dunkel proposals. So without accepting the Dunkel proposals, you are implementing them indiectiv. This is a very dangordus thing- Withot getting approval from the parliamedt, you

are removing the restrictions. Let me tell you, you are playing with fire.

Even today, just now 1 got a copy of the supplementary list of business which says that the Finance Minister is going to make a statement regarding an import concession granted under the Income-tax Act. one of the suggestions contained in the Dunkel proposals. My hon. friend, Mr. Jagesh Desai has already said that special licence should be removed because to harass the trader or to encourage, corruption, this type of clause is required. I can give you an example as to how you can exploit them. Sometime back traders were exporting castor It is not the Commerce Minister who has located the importers. But the Indian traders themselves have located the importers. But the gentleman sitting in the Government office wanted to oblige a party and issued an amended notification saying that medicinal castor oil will be allowed to be exported. The quality of the castor oil which was exported was the same. In order to oblige a party they have amended The amendment comes through a notification but nobody knows about it. The amendment which hits the concened traders, only they know where it hits them. So this type of thing is going to happen in this Bill also. And, what happened further? Castor oil exporters were entitled to CCS. But the Commerce Ministry denied it them saying, "You are not entitled because it is not medicinal". The importers are the same and the castor oil is the But our bureaucrats sitting in the same. Commerce Ministry have a better brain than the importers and the exporters! So they have denied it to them. This kind of misuse may be allowed by this Bill also. All the powers are given to them. "You can do this ; you can do that". Everything can be done by bureaucrats. Even though there is a code number, whenever they want, at any time, they can harass any businessman or any exporter. You should not allow them to do so. On the contrary, use your

brain again and findout how the Bill is going to be misused and bring some simple Bill. It should be a simple Bill. Do not bring in such clauses for punishment. And, bureaucrats have the power to remove the punishment! They have got every power. This is one thing I want you to think about.

Coming to the actual exports aspect, I do not know how you are going to promote exports by this Bill. There is no coordination between the Finance Ministry and the Commerce Ministry. I am telling you today. The bureaucrat in the Finance Ministry thinks in a way different from the way in which the bureaucrat in the Commerce Ministry thinks or from the way Dr. Manmohan Singh thinks. The new policy is announced, but those who have to implement it are not yet trained. They are yet to concede that they have to implement this policy. They are yet thinking that the old policy is the right policy. So, first of all, you train your bureaucrats to suit this new policy. Otherwise, they will put you in difficulty and your aims and objectives will not be achieved.

Another aspect is that under the new provision, you have invited foreigners to invest in this country. I have come to know that you have cleared some licences to produce mineral water and perfumes. Mineral water can be produced by any Indian company. And, perfumes can be produced by Indian companies. In fact, India is producing perfumes. If you have put any condition there, to the effect that all the mineral water or perfumes they are going to produce will be exported, I have no objection. If it is for export purpose, I have no objection. But, are you sure that it is going to be exported and not consumed in India? If it is going to happen as it happened in the case of Pepsi Cola, then God save you! Before clearing the applications for licence, please get concrete evidence about it. In this connection, I would

recollect that there was a proposal to set up a Commonwealth Economic Community for trading, export, import and other things, in 1972-73. After about 20 years, I have still known nothing of what happened to it. If, today, you can try for a Commonwealth Economic Community again, it can help you in future.

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Lastly, 1 would like to draw the attention of the hon. Minister to the export of tobacco. This year, Russia wanted to buy it from us. But they said, "We have no money. Give us on credit." Our farmers and exporters are crying to export it. After all. Russia has stood by us on a number of occasions when we were faced with odds. If such a countrry asks for a little credit of 25 thousand tonnes, 30 thousand tonnes or 40 thousand tonnes of tobacco, can we not oblige them? It will benefit our farmers also. You cannot ask Russia to pay us in dollars just now, because they are not in a position to pay us in dollars. I request you to grant their request and allow them to purchase at much quantity of tobacco as thy want. You give them credit also because they have stood by us in difficult times. You should stand by them. Thank you.

SHRI **GIRI PRASAD** (Andhra Pradesh) : Mr. Vice-Chairman, Sir, the present Bill is no Bill at ail because this Bill does not contain any major changes from the Act which was there already, that is, the Import Export Control Act of 1947. Even this Bill is introduced in Parliament, there was no necessity for the Government to bring about an Ordinance on 19th June 1992. I entirely agree with Yashwant Sinha Ji that there is no such hurry, there is no such urgency. This is only to show that the Govern ment is intending to bring about basic changes in the trade policy

They want to convey this idea to the business community,to the entirs people not only now, but, soon after this Government came into power in August 1991, they had made a statement regrding the trade policy. That is already in existence now. Similarly, the Export Import Policy from April 1992 for the coming policies are These policy statements already there. were made under the old Act, Import Control Act. Export Now, by passing this Bill, the Government wants that those pronouncements or policy statements should be deemed as have been passed under this Act. That means even this legislation is not required to make those statements. This is just to fool the people to hoodwink the people that the Government has brought about a very big change in the trade policy. When that is the case, where was the necessity to bring about an Ordinance? They could have waited till the Parliament Session: they could have discussed this Bill here Parliament. I first take objection to the Government promulgating Ordinance. That eas an arbitrary action and the Government has misused the constitutional provisions to issue the Ordinance.

The second point I want to make is that this trade policy cannot be seen in isolaion from the econimic and the industrial policy. The Government have announced all these policies together or simultaneously. They convey the same thing. They want to liberalise the whole economy. The industrial policy as well as the trade policy also convey the same thing. But without having proper economy, suffcient economic base, sufficient growth rate in the economy, proper industrial policy, you cannot have very big break through in the export trade also. But, what is the state of economy in our country? 1 have read it in the newspaper. For the month of June, the Finance Ministry prepared a report for the Cabinet. committee on Economic Affairs That has presented a very gloomy

picture about the state of economy that is prevailing now. I have read this in the paper. I quote: "Deficient pre-monsoon rainfall; lower foodgrains stocks procurement and off-take; stagnant industrial production; mixed trend in infrastructure and investment climate; higher growth rate in money supply; inflationary pressure continues; exports in dollars sluggish, but trade deficit recorded a low; substantial growth in external debt; marginal decline in foreign exchange reserves." They want to convey certain things. Of course, certain things are not in the hands of Government. About monsoon and other things I cannot find fault with the Government. The report has presented the picture gloomy, but I think it is not gloomy. Now we are having a very dangerous situation. Even in regard to employment it is said that there is a growth of 5-2 per cent in the registered unemployed persons; placement, minus 8-2 per cent; vacancies notified, minus 15-8 per cent. So the vacancies are going down, the placements are going down, but the unemployent is increasing.

About exports, now we are not tallding in terms of the rupee because the rupee has lost all its worth and is further losing. And I am told, because of the devaluation the debtservicing has increased by almost 33 per cent. That apart, we have to understand our economic position, particularly with regard to exports, only in terms of dollars. The Government is also not very firm oh this point because they never believe that the rupee can be taken as a proper measurement. India's export in dollar terms for the first time in the last six years have fallen and.. (Interruptions)... Because the time is not enough, I don't want to give the statistics. In 1991, there was a decline by 1 7 per cent and even with regard to the erstwhile Soviet Union and other countries, due to the collapse of the systems there, of course, our exports which were there up to 18 to 20 per cent, may have reduced-now we can't

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have that figure. With regard to the general currency areas also we must undrstand that our exports are falling year by year. In 1990-9 L the growth rate was 11-6 per cent. Now in 1991-92 it is only 6.6 per cent. The growth rate of exports to GCA is falling and not only that, if you take the figure for these two months, April and May, it is only 2-97 per cent. With regard to leather goods when compared to 1991-92 there is a decline of about 11 per cent. I am talking only about the exports to CGA countries. With regard to tea I understand previously in 1981 our share in the global tea market was 28 per cent.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : Please conclude, Mr. Prasad.

SHRI N. GIRI PRASAD Just two minutes. Now it is only 18 per cent. Ten years back it was 28 per cent. Now it is coming down to 18 per cent. It is really a very horrible situation! And I don't know how our Government wants to correct the situation.

The imports are also increasing. April-May there was a trade deficit of almost 944 million dollars 945 million dollars. Yesterday our Finance Minister said that the outflow of NRIs' deposit was 221 million dollars. If this position continues, foreign our present change reserves, in spite of the liberal loans sanctioned by the World Bank or the IMF, will go down in a very short time. My main point is: Why are we facing this problem on the Because there is export front. severe situation, economic recession, in the United States, Japan and many other countries, moreover, they are not very friendly countries. Even they are quarrelling among themselves. You know the great was with regard to automobile industry between Japan and America. Now there is a beer war between Canada ana USA. All these things are going on. I understand that President Bush threatened even China with punitive actions if they did not allow free

imports into China. Our position will also, day by day, reach th point because the US has impose punitive tariff on our drugs and black-lited our ISRO. All these things are taking place. The only way out, according to me, is that the Government must take all the positive steps that are needed to improve any develop the foreign trade and exports. There is no doubt about it. Then, whatever hindrances are there and obstructions are there, they can be removed. I agree with Yashwant Sinhaji that unless you reduce the imports, especially in nonessential items-I have got four or five items here, but I don't want to name them-and unless the Government takes this policy very seriously, the imports will increase. The exports are not in our hands. So, the country will face a very serious problem and again we will have to go to the World Bank and the IMF and the country will be indebted. We don't have the debt-servicing capacity. I hope by adopting this Bill nothing will happen. There is nothing to oppose and there is nothing to support also. I request the Government to consider the Indian economic situation in a very concrete manner and take all the factors into consideration. They have not brought out any positive resu:ts so far. Last year was a very bad year. April— a were also running in the same fashion. request the Government to take in account all these factors and to take remedial steps to improve the economy and the exports and to reduce all unnecessary useless imports that are being done now.

SHRI RAJNI RANJAN SAHU (Bihar) : Mr. Vice-Chairman, I rise to support this Bill, the Foreign Trade (Development and Regulation) Bill, 1992. Though this Bill is named as the "Foreign Trade (Development and Regulation) Bill", I find here nothing like regulation but only development of foreign trade in our country. If gives unlimited scope for development of foreign trade. Although the object, a

[Shri Rajni Ranjan Sahu]

mentioned in the Bill, is to provide . for development and regulation of foreign trade by facilitating imports into, and augmenting exports from India and for matters concerned therewith or incidental thereto, if you go through the entire Bill you will find that everything has been said about import but very less about export facilities. First of we will have to think what the necessity is for bringing this Bill. To my mind, it is because of the major changes in the trade policy announced in July 1991 and the new export and import, policy which was announced in March, 1992, which is an integral part of the trade policy, so, to my mind these are the factors which have necessitated this Bill. Apart from this we have taken several measures to Industrial Policy. The Government has also taken several measures to improve the fiscal policies. We have to view the entire scenario of our economy in the light of these changes which have taken place recently. I think, that is why this Bill has been brought. It is true that the wheel of development cannot move in speed unless each and every part which is connected with development is taken care of. We have taken up the task to change the lot of our people. Our Prime Minister is very keen to eradioate poverty, to bring the country at par with the developed nations. Unless some changes in the trade policies are brought about, we cannot have such progress and we cannot stand at par with other developed countries. But for achieving this Bill emphasis has been laid on imports. We all know that the new export and import policy which is effective from the 1st April, 1992 to 31st March, 1997 is coterminous with the Eighth Plan period and this policy also required to keep pace with the Eighth Plan period.

The fundamental feature of our new policy is freedom in the field of foreign trade. It substantially eliminates licensing, quantitative restrictions other regulations and

discretionary controls. But we have to be more cautious. As my other colleagues have warned the Government, this Bill has been brought for development and regulation of foreign trade but bureaucratic approach may hinder the progress of our trade policy and also the very objective for which this Bill has been brought.

I would also like to bring to the notice of the hon. Ministers both the Ministers are sitting here—that there is absolutely cooperation between the departments, is, Commerce and Textiles or Textiles and Industry. I would like to give an example. Even today the floor price is being fixed by the Textiles Ministry. Floor price means the price fixed by the bureaucrats of the Department of Textiles. At one end we are liberalising everything and allowing free trade having a new export and import policy where, as I have said, several restrictions and regulatory controls have been revoked, but in textiles, which has our maximum export in the world market, has got a floor price which is hindering our exports. I din't remember the exact percentage but it is suffering for de-regulatory control. have been less exports due to this policy. The Commerce Ministry has no control, and this is going to hinder our exports. The floor price should be removed and the buyers and sellers should be allowed to fix up prices being done in our neighbouring as is countries. We have to compete with Bangladesh. We have to compete with Sri Lanka and Pakistan. Because of bureaucratic approaches and bureaucratic tendencies which prevails in our country—the floor price is being fixed by the bureaucrats—we are not able compete in export. I have just quoted an example. In respect of l imports, we have liberalised our import policy, This is going to. tell heavily on our economy. Our friend. Mr. Jagesh Desai, has very rightly pointed out fat just because we have got foreign exchange reserves, it not mean that we should allow import of everything inspite of the

we have the capacity to fact that produce it in our country. There should be control over our imports. should not allow imports in discriminately. Moreover the multinational companies which have branches and head-offices in foreign countries will take advantage of the liberalised policy and will drain away foreign exchange reserves to other countries. So these the are disadvantages which need to be looked into. The policy also tells something facilitating us about imports. Chapter II tells us about the Powers of the Central Government to make orders and announce export and import policy. Clause 6(1) says.

"The Central Government may appoint any person to be the Director General of Foreign Trade for the purpose fof this

The powers of the Director General as mentioned in the Bill are advisory. At the same time he is responsible for carrying out the policy. I am surprised that how an adviser can carry out the policy. It is not clear whether the Director General has any biting teeth as is made out to bo in Clause 6(2) which says:

"(2) The Director General shall advise Central Government in the formulation of the export and import policy and shall be responsible for carrying out that policy."

I would like to seek a clarification from the hon. Minister whether the Director General has any powers in regard to regulating imports. Otherwise there will be no one to control imports. Chapter V of the Bill is regarding Appeal and Revision. It says:

"The order made in appeal by the Appellate Authority shall be final

I hope the right to appeal to the Supreme Court has not been taken away by this Bill. I would like to know from the hon. Minister whether

this right to appeal to the Supreme Court is there or not. The hon. Commerce Minister is himself a wearned advocate and he should be able to clear this doubt. I know respect of search, seizure, penalty and confiscation. The Government should specify some time in the Bill so that the Appellate Authority can dispose of the cases in that time limit. Lastly, I would like to bring to the notice of the Government that there are a large number of cases of over-invoicing in imports which eroding our foreign exchange. As I have already said, all these precautions need to be taken care, otherwise the hon. Minister will come again with an amendment to this Bill after two or three months. All these precautions as mentioned by me and the other hon. Members should be taken care, Thnking you.

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SHRI **SUBRAMANIAN** SWA MY Sir. the discussion today on this Bill, this ordinance, is on a crucial occasion. As it has been pointed out, the Bill by itself is a verv pedestrian Bill. It technical issue. But this is occasion when we, in Parliament, have an opportunity to look at what has happened in the last one year in foreign trade. Sir, the share of world trade which was India in about 2% in 1949 is now down to something like 0-3%. This is a matter of great somdal considering that the share of other countries,-I am not talking of small countries, even of medium and large countries-the share of many of the fast growing countries, has increased over the year. Japan, for example, has exports which are almost three times of ours and there is no reason why we are in this disappointing state. When I took over the Commerce Ministry, I felt very strongly that we needed major reforms. A Paper was prepared on this subject. It was also passed by the Cabinet Com mittee on Trade and Investment. But. Government unfortunately, the fell soon after and in a disorted way, that reform, that package, has been implemented by the successor

[Shri Subramanian Swamy] Government. There have been some mistakes in that. In particular, I was totally against devaluation because devaluation, in the present context, of our economy, would be wrong as it would raise the cost of imports and we didn't have the infrastructural capacity and marketing facilities abroad to increase the exports. Also that would result in lower prices of our exports because of devaluation. Since we were not in a position to really step up exports in a major way and at the same time there would be an increase in the cost of imports which resulted from devaluation, I was against devaluation as a first step. I thought that that should be the last step. unfortunately, the successor Government implemented my package, but upside down and put devaluation as first. As a consequence, what we see today is a dismal on the export front. The performance World Bank, which this Government is now regularly consulting and looking to for certificates, has, in its report circulated in Paris—the report was submitted in May this year and the Paris meeting took place in June also clearly said that on the export front. the performance has been disappointing. Consequently, today, we are in a situation where I think new package of reforms is necessary correct all distortions that have been introduced in the last one year in the Commerce Ministry. And I hope that these two young, dynamic Ministers will do what needs to be done in this area. Sir, the latest figures are indeed distressing. The latest figures available for April, in a detailed way, whow that, for example, in 1990, the trade deficit was 445 million dollars. By April, 1991, when I was the Commerce Minister, this had been turned around to a surplus for the first time, maybe in 17 or 18 years, of 52 million dollars .. .(Interruptions). Can you deny these figures? Again, I find in April.. .(Interruptions)

SHRI G. SWAMINATHAN: 1 am on a point of order. The same

point was raised by the hon. Member, Shri Yashwant Sinha, and he took credit for the performance and he said, "I made it a surplus". Now the then Commerce Minister says, "It is my performance. I made it a surplus." Who was responsible for what?

SHRI YASHWANT SINHA: I must put the record straight. 1 never claimed any credit for this. I merely referred to the policy of import compression which was brought into force when we were in power.

SHRI G. SWAMINATHAN: Who are responsible Sir-the Finance Minister or the Commerce Minister?

SUBRAMANIAN SHRI SWAMY: This surplus record remained as long as I was in office and after that .. .(Interruption)... In April, 1991, the trade surplus was fifty-two million dollars. It was a surplus. In April, 1992, it is minus 4-19 million dollars. That is deficit. Again if you look at the export growth rate, the export growth rate to general currency areas i.e. hot currency areas, was growing at the rate of 14 per cent in April 1991 and today in April, 1992, it was minus 1 17 per cent. This is the first time that we have a minus growth rate in . exports. And if you take me-the Commerce Minister should confirm it-I believe that if you take April and May together, the export growth is minus 4 per cent in dollar terms. So, I would like to know whether there is any crisis management going on considering the dismal performance on export front. You don't have to take my words. The World Bank, to which you care so much and whose certificate you are all the time in search of, in its interim report which was presented to the Indian Government in a Consortium Meeting in Paris says that of all the areas where we trade, the most disappointing and dismal performance is in the area of exports. So, how is the

Government going to change the situation

in this regard?

Now, Sir, the way we brought about the trade surplus was by fixing certain areas of exports. Mr. Swaminathan talked not exporting everything but certain areas. There are certain areas, where we can make massive expansion. We did it during that year. One is computer software. The other areas are leather, agricultural, processed foods, particularly sea-foods and a variety of such areas. For example textiles. If the Uruguay talks comes to a successful conclusion, we will get a tremendous opportunity for the export of textiles. That was one way. The other way I found is that Soviet trade was a big drain on our dollars. For example, we importing cashew kernel from Tanzania and then exporting it to the Soviet Union. We were paying for it in dollars and receiving for the same thing from the Soviet Union in rupees, and, of course the Soviet Union was then exporting it to Canada and earning dollars on it. So. should we put a value added requirement of two-hundred per cent. That is why the rupee trade with the Soviet Union began to decline. We also went in for a trade protocol. Today, we have opened border trade with China. How did that come about ? For ten years this was not possible. They have tried for ten years to trade with China. But when 1 was the Commerce Minister, I was able to go to China and sign a trade protocol not only to get border trade opened but also to trade in coking coal, silk which you could not tradw with China. I think that is the way we should be going about. Sir, 1 would like to conclude by saying

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is getting so when competitive and when we have to have a dynamic approach, I won't agree with my colleague, Mr. Yashwant Sinha, who suggested import compression as the only way because imports are also going into our exports. Imports are going to our industry. What we need is that we should be able to substitute it in a cost effective way for many of the imports which we are not doing. By sheltering our industry, we are actually becoming the highest-cost producers of items in the world. In fact, we have the lowest cost labour. But it is a matter of great shame that a country like ours with such technical man-power surplus should a high-cost be country. That is where we need to focus our attention on and, if fact, if imports go to promite exports, we ought to be really liberalising on that front.

VICE - CHAIRMAN (SHRI H. HANUMANTHAPPA): Please conclude now.

SHRI **SUBRAMANIAN** SWAMY: We have fourteen Members and I am sure I have got more time. Anyhow, I am going to take only one more minute.

1 would like to say that the Commerce Ministry owes it to the country to come out with a new package, to generate some confidence in the exporters. We have been changing the policies too quickly and too fast in the last one year. The REF licence was scarapped and the Exim Scrip was brought in. Then it was scrapped and something else was brought in. Now, we have a dual the market system and God knows, what. Total confusion is the prevailing in minds of exporters. What the exporters are in need of now is our ability to market abroad and that is where we are the weakest. We do not the marketing infrastructure abroad. And, today, if you want to export, you need an aggressive marketing This is where infrastucture. Government can play a role. Japan

[Shri Subramanian Swamy] did it, Hong Kong did it and Singapore did it. They assisted their exporters to market abroad aggressively. I am surprised to find, when Government of Mr. V.P. Singh ordered all our export offices abroad to be closed down in the name of economy drive! This a foolish kind of economy drive. We should have these export organizations, whether it is the Tea Board or the Coffee Board or whatefer it is, and they should be aggressively working in the marketing area.

Now, I would like to mention the last thing and it is about the Dunkel Report. I think there is a separate discussion on that. like would this Government avoid being a Hemlet on this issue. Either they should totally oppose it or they should totally support it and there is no middle way on the Dunkel Report. Yes, some minor changes can be made. This is a Report which was compiled by a civil servant, produced after five or six years of deliberations by 108 countries.. (Interruptions).. I think there is a change of guard now.

THEVICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) Anyhow, your time is over.

[The Vice-Chairman (Shri Shankar Dayal Singh) in the Chair]

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Mr. Swamy, your time is over now.

SUBRAMANIAN SWAMY: I was welcoming you and this is your reaction?

VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH) No, no. Your time is over now.

SUBRAMANIAN SHRI SWAMY: With regard to the Dunkel Report, this is a compromise document. There is hardly any country in the world today which is

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taking the hard line which India is taking.

VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH) : Your time is over now (Time Bell Rings)...

SUBRAMANIAN SWAMY: My time is over in other ways also. But I will take one more minute. I do not know why you are ringing the bell.. (Interruptions)..

SHRI G. SWAMINATHAN: He is not ringing the bell for you. He is just testing whether it is working or not.. (Interruptions)...

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH) : No, no. Mr. Swamy, your time is over. Yes, Mr. Sivaji ... (Interruptions)...

SUBRAMANIAN SWAMY: I have not finished yet and you cannot stop me in the middle of a sentence.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH) : It is possible..not (Interruptions)...

SHRI **SUBRAMANIAN** SWAMY: I am speaking on popular demand; they are asking me to speak... (Interruptions)...

VICE-CHAIRMAN SHRI SHANKAR DAYAL SINGH) : Now is it possible? I am telling you, your time is over.

SHRI **SUBRAMANIAN** SWAMY: All right. I am just concluding. Please do not press the bell when I am in the middle of a sentence. I said that the Dunkel Report is a very important Report and, on this Report, either we will have to be with it or will have to totally oppose it. If we totally oppose it, then we should make up our minds to be outside the international system because today there is an alround and wide spread international consensus that this Report

should be adopted except for some minor changes. Therefore, I would like the Government to take a stand categorically. My own view is that we should now agree to support the Dunkel Report as it is with some minor modifications becase there is nothing better we are likely to get out of the international system in the bargaining position that we are in today. Thank you.

YELAMANCHILI (Andhra Pradesh): Sir, the Statement of Objects and Reasons of the Bill says that it is based on the new economic policy and then it says that the new export policy augments the exports. Although the new export policy, prepared from Mr. Chidambaram's time, abundantly reflects a business like approach, I am very much afraid that the various Deprtments of the Government are working at cross purposes. Nothing has been done in the Budget proposals to augment the exports.

Dr. Swamy was mentioning that for foreign trade export promotion, the allocation was only Rs. 12 crores. And we know, Sir, that the infrastructure at home is very poor whether it is ports or communication or certification agencies or others. Sir, the allocation for ports development in the last Budget was as low as Rs. 15 crores. And lot more time is being consumed for clearing in dock yards. And it is a problem to get a vessel, and it is a much more a problem to reach the port. About the certification agencies, the certificates issued by the quality control authorities do not find any place or any value in the international market. Sir, it is a fact that the Agmark Department issues certificates knowing not what is contained in the a mtainer, and the goods that are supplied and the consignment sent outside the country prove otherwise. That is how serveral of our shipments have been detained in the interntional ports. And it is reported that many Indian export

consigments were detained in the US ports. And to my utter surprise, they include several organisations of repute at home and the Government organisations as well. And it is not exclusively of the private sector, but some Government organisations are also involved in it.

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Sir, it is a fact that various other commodity boards like the Tabacco Board, the Tea Board, the Coffee Board and the Rubber Board also work at cross purposes with the Government. The Finance Ministry does not know what the STC is doing nor the Prime Minister's writ runs in the Commerce Ministry or the STC. Sir, you know pretty well that the tobacco growers took up an agitation for clearing their stocks and for better price to their produce. And the Prime Minister assured umpteen number of times that the farmers would get a better price than last year. And thereby the minimum export price is enhanced by 50 per cent. But precious little has been done to execute the same. Even though the minimum export price was hiked by 50 per cent, the realisation price for the farmers was 50 per cent less than that of last year. At the peak of the agitation, when the negotiations were going on between the Prime Minister on the one side and an all-party delegation on the other, the STC in a subtle way passed over an order of 240 tonnes of tobacco to some private dealers. I allege that there is some mischief at the level of the STC. And the Commerce Ministry could not control them, and the Commerce Minister could not answer it. And that is the problem.

Sir, the exports of all our agro products have been hampered with the dvelopments in the erstwhile USSR. The main hitch is that we could not settle the rupee rouble exchange rate, thereby the technical credit or the Central Bank of USSR or whatever it is, are not able to solve the problem. And thereby all our agro products like tobacco, tea, coffee, spices, etc. are hampered. Contrary to the figures of last year,

[Dr.YelamandulU Sivaji] the export figure of tobacco this year was only 9600 tonnes as on 20th of this month. So, the Ministry is no serious to settle the problem. And the Ministry of Commerce says one thing which goes contrary to what the Ministry of Finance says. The Ministry of Commerce says to the trades as well as the growers, 'all rieht there is no problem with technical credit; we are releasing any amount of technical cred.t but Dr anmohan Singh and LIIC Department of Economic Afiairs sits on it and says, 'no, no, we are not releasing any technical cred.t to he Russian Embassy. And the Government is yet to solve the problem. And it is reported that our outstanding debt to the erstwhile USSR is mining into 37,000 crores of rupees. And the rupee-rouble protocol rate is Rs. 38 for a rouble, Sit t market rate is only 25 paise of a rouble. And the Government is yet to settle the rouble-rupee exchange rate When Moscow could enter into a pack with the IMF and settle their exchange rate, there no point in our sticking on to the old .ate So I would suggest to the Government to see that this exchange rate is settled so that our exprts to the erstwhile Soviet Republics could be augmented. With the collapse of the Soviet Union and disappearance of the USSR several independent republics have come existence like Baylomssia, others but our Uzbekistan and Government is Yetto negotiate and sign any withaall thes ountries. Government had foiled to explore newmarkets for our agro- orducts, During the last30 years we have neglected all other areas and our export partners in other countries like the traditional European

ountries and the U/K. and dolely depended on the USSR Unfortunately the USSR collapsed and we find no way out and we lost markets on all sides. USSR after its collapse is not are we in a position to absorbour exports nor are we in & v to export tonew markets Thus our have could advise the been hampernd. Government to see

that nomething is worked out fast so that (Development and 364 Regulation) Bill, 1992

our agricultural exports may take a leap.

Mr. Subramanian Swamy mentioned about our border trade with neighbouring countries like Pakistan, .Bangladesh, Nepal etc. Even in this border trade, the Government is not serkus and they are i ust v.b.iliiH^v away their time. The Board says one thine, the STC says another thins, and the Department of Economic Affairs says yetanotLer thing, and ultimately Dr. Manmohan Singh vetoes everything and Shri P.V. Narasimha Rao, our hon. Prime Minister is moni-baba and he sits mum. So, nothing concrete is being worked out. 1 would like to urge the hon. Commerce Minister to take courage in the matter; whether you get a promotion or not; but you hold the independent portfolio. Please take courage and see that something substant ial is done.

Some years ago, during eighties, we exported 28.000 metric-tons of tobacco to China. We lost that market and Dr. Swamy knows how and why we lost it. Our hon. Prime Minister went on record several times saying that he had a dialogue with his counter-part in China, Mr. Li Peng, to revive the trade with China, to export our tobacco to China. But nothing concrete has come out. What are the impending factors, and what are the hurdles between China and India '.' We could settle several issues like the NPT etc. Why could you not settle similarly the issue of reviving export of tobacco to China? What are the hurdles in the way '.' We can also suggest certain measures to solve the Dr. Swamy is here. There is problem. something shady....

SHRI **SUBRAMANIAN** SWAMY: Yes, that is the problem. DR. YELAMANCHILI SIVAJI: So, in spite of the assurances from the Prime Minister and from the Government, nothing substantial has been done. I feel there is basically something wrong somewhere at the Government lev--!. Unless these

distortions are rectified, I don't think any kind of a newpolicy, any number of Bills that you pass here, can bring about any improvement.

I would like to appeal to the Government once again to see that something concrete is done as far as agoproducts are concerned. Thank you.

5-00 P.M.

उपसभाध्यक्ष (श्री शंकर क्याल सिंह):
में इस संबंध में सदन की राय जानन।
बाहूंगा कि कल जो स्टेटमेंट मालेगांव
और केरल के संबंध में मंत्री महोदय ते
दिया था और जिस पर करिफिकेसेन्स
बल रहे थे वह ग्रमी होता है। तो श्रव
उसको लें इसको कल लें। मंत्री महोदय यहां हाजिर हैं। वे चाहते है
श्रीर के ग्राज भी तैयार हैं हर तरह से।
इसलिए श्रगर सदन की राय हो तो...।

श्री जगदीश प्रसाद माथुरः (उत्तर प्रदेश) : यह डिसकशन जो हैं, इसकी कल कर लिया जाए ।

र्श्वा यशक्त सिन्हाः 5 वजे तो इसको लेना ही है। यहतो क्राज का विजनेस है।

श्री सुद्रमण्यम स्थामी : मंत्री जी को रात को श्रध्ययन का मौका दिया जाय ताकि वे कल श्रच्छा जवात दे सुकें।

उपसमाध्यक्ष (श्री शंकर दयाल सिंह) : हमने सुत्रगण्यम स्वामी की बात नाम ली ।

भी हैच॰ हनुमनतप्पा : (कर्णाटक) हाउस की राय मांगी और सुक्रहमध्यम स्वामी जी की राय मान ली । यह क्या न्याय है । रिकाडं के लिए बोल दीजिए हाउस की राय यह है ।

ज्यसभाध्यक्ष (श्री शंकर दबाल सिंह): मान साहब, आप कल बोलिए । आपका नाम सबसे ऊपर हैं, गुजराल साहब का है और डा॰ नीनिहाल सिंह का है। दो-तीन नाम हैं। सिलए आप इस पर कल बोरीं। CLARIFICATIONS ON THE STATEMENTS BY MINISTER

Re. Communal violence in Kerala and Maharashtra

उपसभाध्यक (श्री संकर दयाल सिंह) : ग्रव हम कल का स्टटमेंट ले रहे है, सबसे पहले श्री ग्रनन्त राम जायसवाल । उपस्थित नहीं है । श्री राजगोपाल ।

SHRI O. RAJGOPAL (Madhya Pradesh): Respected Vice-Chairman, Sir, 1 would confine myself to what has happened in Kerala, since my colleague, Shri Pramod Mahajan, had already dealt with the incidents that took place in Maharashtra.

Sir, 1 am constrained to remark that this statement is an effort to conceal the facts rather than brings out the real facts behind the incidents that took place in Kerala. It appears that there is an effort to protect some persons or some forces.

It is well-known that the State from which I come, i.e. Kerala, has enjoyed communal always peace. Even when communal clashes take place in the rest of the country, normally, there is communal peace But strangely enough, in Kerala. this time, when some development took place in far off Ayodhya, when there were no communal incidents, either in Uttar Pradesh or anywhere else, in North India, in far South, in Kerala, certain incidents took place. In these, incidents six persons lost their lives. One hundred and fifty houses were set on lire, completely burnt down. Scores of people were stabbed and admitted in hospital. Property worth lakhs of rupees were looted and destroyed.

Now, this statement does not reflect the real state of affairs. It is generally conceded by all the newspapers and political observers that the entire incidents in Kerala commenced because a regular RSS *shakha* was attacked by a new organisation called the ISS. I would